

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1639
TO BE ANSWERED ON 13.02.2023

Pollution from Old Vehicles

1639. SHRI RAM MOHAN NAIDUKINJARAPU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has provided any mandate to tackle the pollution from Old Vehicles;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) the details of total number of Motor Vehicles older than 15 years; and
- (d) whether the Government has details on number of vehicles which are older than 15 years and have passed the pollution test (PUC), if so, the details thereof, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d)

Central Government, under Section 59 of the amended Central Motor Vehicle Act of 2019 has provided fixing of age and restrictions on the plying of unfit vehicles. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 have been notified outlining the procedure for Registration of Vehicle Scrapping Facility, Criteria for scrapping of vehicles, Scrapping Procedure, etc. Further, the Central Pollution Control Board has framed the 'Guidelines on Environmentally Sound Facilities for Handling Processing and Recycling ELVs, 2019' to minimise environmental hazards from the disposal of old vehicles.

The Central Government has mandated that vehicle makers must manufacture, sell and register only BS-VI vehicles from 1st April, 2020. A study of 2016 estimates that as of 2015, there were more than 87 lakh end-of-life vehicles and this would increase to 2.18 crore by 2025. Government is implementing the new Pollution under Control Certificate (PUCC) regime in compliance of the Central Motor Vehicles (Amendment) Rules, 2021.
